

(b) if so, the recommendation made by the Committee in this regard and reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M.R. KRISHNA) : (a) and (b). The Dutt Committee Report is now before the Commission of Inquiry headed by Shri A. K. Sarkar.

#### Special Nutrition Programme For Children Of Slum Areas

\*175. SHRI H.N. MUKERJEE : Will the Minister of LAW AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 3007 on the 18th August, 1970 and state :

(a) whether the "special nutrition programme" for children of slum areas has been taken up by the States and if so, the names of those States ;

(b) whether Government would leave the initiative in this matter solely to the States or proceed as far as possible on its own ; and

(c) whether any State or States have declined to implement the scheme, and if so, the names of those States ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : (a) The programme has been taken up in all States and Union Territory Administrations *except* in Jammu and Kashmir, Nagaland, Orissa, Rajasthan, Uttar Pradesh, Himachal Pradesh, Manipur and Goa, Daman and Diu. The Governments of Orissa, Uttar Pradesh and Himachal Pradesh have intimated that they would be starting the programme by 14th November, 1970.

(b) The programme is a Central Scheme implemented through the State Governments and Union Territory Administrations.

(c) No, Sir.

#### Industrial Investment In Private Sector

\*176. SHRI SHIVA CHANDRA JHA : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether it is a fact that there had been diminution in industrial investment in the country by the private sector within last two years ;

(b) if so, the specific reasons therefor ; and

(c) the steps taken by Government in the matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : (a) to (c). Firm estimates of investments made in the private sector during this particular period are not yet available. However, from the number of letters of intent/industrial licences applied for and issued, clearance of capital goods applications, capital issues by private sector companies for loans and advances given by financing institutions during this period, it would appear that private sector investment has increased in these years. Efforts are being made, through licensing, fiscal and other economic policies and measures to ensure an accelerated growth rate in the coming years.

#### General Elections

\*177. SHRIMATI SUCHETA KRIPLANI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether there is any move under consideration of Government to hold General Elections earlier than 1972 ;

(b) if so, whether Government have also consulted the other political parties in this regard ; and

(c) if not, the reasons therefor ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) : (a) No, Sir.